

[Shri D. Sanjivayya]

(iv) Main Conclusions of the Third Session (Second Meeting) of the Industrial Committee on Jute held at Calcutta on the 25th January, 1965. [Placed in Library, See No. LT-3993/65].

12.09½ hrs.

OPINION ON BILL

Shrimati Lakshmikanthamma (Khammam): I beg to lay on the Table Paper No. VI to the Bill further to amend the Indian Penal Code and the Code of Criminal Procedure, 1898, which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 13th September, 1963.

12.10 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
FIFTY-NINTH REPORT

Shri Krishnamoorthy Rao (Shimoga): Sir, I present the Fifty-ninth Report of the Committee on Private Members' Bills and Resolutions.

12.10 hrs.

BUSINESS ADVISORY COMMITTEE
THIRTY-FIFTH REPORT

Shri Rane (Buldana): Sir, I present the Thirty-fifth Report of the Business Advisory Committee.

12.10½ hrs.

APPROPRIATION (RAILWAYS)
No. 2 BILL*, 1965.

The Minister of Railways (Shri S. K. Patil): Sir, I move for leave to introduce a Bill to authorise payment

and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1964-65 for the purposes of Railways.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1964-65 for the purposes of Railways".

The motion was adopted.

Shri S. K. Patil: I introduce† the Bill.

12.11 hrs.

APPROPRIATION (RAILWAYS)
BILL, 1965

The Minister of Railways (Shri S. K. Patil): Sir, I beg to move†:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1965-66 for the purposes of Railways be taken into consideration".

Mr. Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1965-66 for the purposes of Railways, be taken into consideration."

The motion was adopted

*Published in the Gazette of India extraordinary, Part II, Section 2, dated March 15, 1965.

†Introduced/moved with the re commendation of the President.

Mr. Speaker: The question is:

"That clauses 1, 2, 3, the Schedule, the Title and the Enacting Formula stand part of the Bill."

The motion was adopted

Clauses 1, 2, 3, the Schedule, the Title and the Enacting Formula were added to the Bill.

Shri S. K. Patil: I move:

"That the Bill be passed".

Mr. Speaker: The question is:

"That the Bill be passed".

The motion was adopted.

12.12 hrs.

APPROPRIATION (RAILWAYS)
No. 2 BILL, 1965

The Minister of Railways (Shri S. K. Patil): Sir, I beg to move*:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1964-65 for the purposes of Railways be taken into consideration."

Mr. Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1964-65 for the purposes of Railways, be taken into consideration."

The motion was adopted.

Mr. Speaker: The question is:

"That Clause 1, 2, 3, the Schedule, the Title and the Enact-

ing Formula stand part of the Bill."

The motion was adopted.

Clauses 1, 2, 3, the Schedule, the Title and the Enacting Formula were added to the Bill.

Shri S. K. Patil: Sir, I move:

"That the Bill be passed."

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

12.13 hrs.

MOTION OF NO-CONFIDENCE IN
THE COUNCIL OF MINISTERS—
contd.

Mr. Speaker: We shall now take up the motion of no-confidence. Shri Surendranath Dwivedy.

Shri Hari Vishnu Kamath (Hoshangabad): Sir, before my hon. colleague opens the debate, will you be so good as to tell the House; first, how many and if so, which Ministers will participate in the debate and secondly, whether the discussion on the debate will definitely end tomorrow?

Mr. Speaker: I can answer the second part in the affirmative: certainly it will end tomorrow, not beyond that. About the first part, as the debate proceeds, then alone we can know about it.

Shri Hari Vishnu Kamath: They have not informed you yet?

Mr. Speaker: Not yet.

Shri S. S. More (Poona): Sir, if you permit me, I wish to raise a point of order.

*Moved with the recommendation of the President.